

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


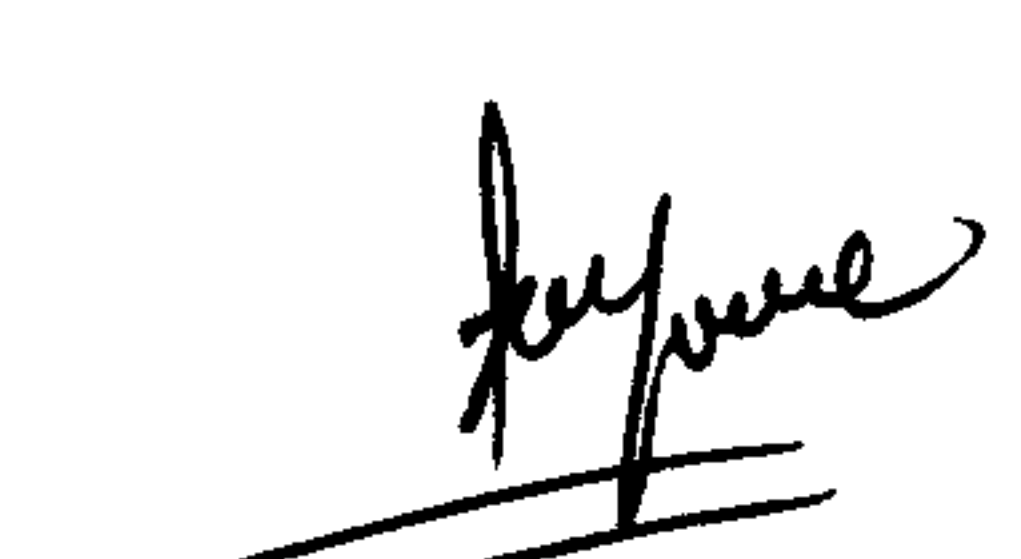

IA 239 /2018 in
C.P. No. 58/271(e)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: Bhavesh D Narumalani
V/s.
Therm Flow Engineers Pvt. Ltd.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RUCHIR PATEL for Puj Associates	Adv.	Petitioner	
2.	CA (Dr.) Hiten Parikh	PCA	Respondent	
3.	NATASHA DHRUMAN SHAH	ADV	R.	

ORDER

Advocate Mr. Ruchir Patel for Puj Associates is present for the Petitioner. PCA Mr. Hiten Parikh is present for the Respondent. Advocate Mrs. Natasha Shah is present for the Respondent.

Since respondent has already filed their reply in CP 58/2018, hence, no order is required to be passed in IA 239/2018.

Hence, IA 239/2018 stands disposed of.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 31st day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL